

Serial No. 01
Regular List

HIGH COURT OF MEGHALAYA
AT SHILLONG

PIL No. 4 of 2021 with
MC(PIL) No. 2 of 2021

Date of order: 10.08.2023

Registrar General, vs State of Meghalaya & ors
High Court of Meghalaya

Managing Director, Indigo vs Registrar General,
High Court of Meghalaya & ors

Coram:

Hon'ble Mr. Justice Sanjib Banerjee, Chief Justice
Hon'ble Mr. Justice B. Bhattacharjee, Judge

Appearance:

For the Petitioner : Mr P. Yobin, Amicus Curiae

For the Respondents : Mr N.D. Chullai, AAG with
Ms R. Colney, GA
Dr N. Mozika, DSG with
Ms K. Gurung, Adv.

The Airports Authority reports that at the initiative of the State and in conjunction with the Union Ministry of Civil Aviation, a sophisticated survey of the area around Umroi Airport is proposed to be conducted to ascertain the extent to which the existing facilities can be extended and whether it may at all be feasible for wider-bodied aircraft than ATR and Bombardiers to operate from the airport.

According to AAI, the LiDAR (light detection and ranging) survey will, probably, have to be outsourced and the AAI is taking appropriate steps in such regard.

Since this is a positive development and the State has made its intention clear, not only for one or more bigger airports, but also to be able to have an international airport within the State, it is hoped that all

concerned explore the possibilities to ensure that with the latest technology an airport befitting the State, with international connections, may be available in Meghalaya. Apart from anything else, the colossal loss occasioned to the nation for the travel between Guwahati and Shillong, may be cut down if a bigger airport is available closer to Shillong.

Let the matter appear 10 weeks hence for the parties to report on the progress.

List on October 20, 2023.

(B. Bhattacharjee)
Judge

(Sanjib Banerjee)
Chief Justice

Meghalaya
10.08.2023
"Sylvana PS"

